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Sanction of funds for tourism projects in Odisha

- *149. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TOURISM be pleased to state:
- (a) the names of the tourism projects which were considered on priority in the meeting held on 28th February, 2014 by the Ministry for execution during the year 2014-15 in respect of Odisha;
- (b) whether Detailed Project Reports have been submitted by the State Government; and
- (c) the position of sanction, release of funds and the progress in the execution of each of these projects along with reasons for delay in each case?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The Detailed status of the prioritized infrastructure projects, status of submission of Detailed Project Reports by State Government, and position of sanction/release of funds for the year 2014-15 are given in Statement (*See* below)..

Detailed Status of Prioritized Projects for the Year 2014-15 in Respect of Odisha

(₹ in lakh)

Sl. No.	Name of the projects	Sanction amount	Release amount	Status*
1	2	3	4	5
1.	Mega Circuit Infrastructure Development at Puri, Shree Jagannath Dham (for Navakalebar – 2015) - Ramachandi – Dhauli.	-	-	Detailed Project Report (DPR) Received on 11.12.2014
2.	Circuit Koraput- Deomali- Sunabeda - Gupteswar Patara- Harishankar - Nrusinghanath	688.34	137.67	Sanctioned DPR received on 27.02.2015

[11 March, 2015]	to Starred Questions
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Written Answers

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3 4 5 1 **Destination** DPR yet to be 4. Theme Garden (Amusement Park) at Hirakud including received from State Government. River front Development in Mahanadi 5. Development of Taratarini DPR received on Pitha, Ganjam HRD 22.10.2014 6. Food Craft Institute in DPR received on Ganjam District 15.10.2014 **Rural Tourism** 7. Rural Tourism Project at DPR received on Dasiabauri Pitha, Puri. 13.11.2014 8. Rural Tourism Project at DPR yet to be Sadeiberini, Dhenkanal received from State Government **Fairs and Festivals** 9. Konark Festival, 2014 Funds could not be sanctioned as (December 1-5) 10. Mukteswar Dance Festival, Utilisation 2015 (January 14-16) Certificates of the festivals sanctioned 11. Rajarani Music Festival, during 2013-14 2015 (January 18 – 20) were received after the festival dates in 12. Parab Tribal Festival, 2014-15 were over. Koraput, 2014 (November 16-18)

80	Written Answers	[RAJYA SABHA]		to Starred Questions
1	2	3	4	5
13.	Dhanu Yatra (largest open-air theatre), Bargarh	-	-	

^{*(1)} Files for tourism projects could be processed only after the UC pendency was brought down to nil on 26.12.2014;

Recovery of dues from RIL

*150. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that there are heavy dues to be recovered from Reliance Industries Limited (RIL) on account of KG-D6 production block;
 - (b) if so, the details thereof;
- (c) whether it is a fact that GAIL and Chennai Petroleum Corporation Ltd. had expressed their inability as they have not purchased any gas from RIL-D6 Block;
 - (d) if so, the reason therefor, and
 - (e) the measures being taken by Government to recover the dues from RIL?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes Sir. This Ministry *vide* its letters dated 02.05.2012, 10.09.2013, 14.11.2013 and 10.07.2014 had disallowed development cost based on the cumulative shortfall in production of gas *vis-a-vis* production estimates under the approved AIDP (addendum of Initial Development Plan) for corresponding years incurred by the Contractor. The total disallowed development costs as on 31st March, 2014 amounts to US \$2.376 billion. As a result of above disallowance of a portion of contract cost, contractor is liable to pay additional profit petroleum of USD 195,341,957 to the Government of period upto the 2013-14. The contractor failed to remit the additional profit petroleum to the Government within 30 days from the receipt of the last notice dated 10.07.2014.

(c) and (d) On such failure by the contractor, the Government directed Gas Authority of India Limited (GAIL) and Chennai Petroleum Corporation Limited (CPCL) on 10.07.2014 to remit the sale proceed of crude oil/condensate/Natural Gas from KG-DWN-98/3 (KG-D6) block which falls due immediately into the Government account so as to recover an amount of US\$ 115,263,612 at the rate of 50% by each

⁽²⁾ Funds are released to State Government subject to adherence to scheme guidelines and availability of funds